

Summary of the Combination

[In terms of Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), 2011, as amended].

A. Name of the parties to the combination

1. Alibaba.com Singapore E-Commerce Private Limited (“**Alibaba Singapore**”);
and
2. Supermarket Grocery Supplies Pvt. Ltd. (“**SGS**”),
(collectively, the “**Parties**”)

B. Type of the combination

3. The proposed combination relates to the acquisition and purchase of shares of SGS by Alibaba Singapore (“**Proposed Combination**”).
4. The Proposed Combination is in the nature of an acquisition under Section 5(a) of the Competition Act, 2002 (as amended).

C. Area of activity of the Parties to the Combination

Alibaba Singapore

5. The principal activities of Alibaba.com Singapore E-Commerce Private Limited comprise of investment holding, providing online transaction services, operating a global online marketplace platform, and the marketing and sale of membership packages for Alibaba’s B2B platform.

SGS

6. SGS is involved wholesale trading of fruits, vegetables, groceries, food, personal care and household items on a B2B basis. SGS operates only in India, and is currently active only in Bengaluru, Hyderabad, Mumbai, Pune, Chennai, Delhi, Noida, Gurugram, Ahmadabad, Kolkata, Vijayawada, Patna, Jaipur, Indore, Punjab and Lucknow.

D. Relevant market(s) to which the combination relates

7. The Parties believe that the Proposed Transaction does not give rise to competition concerns regardless of the relevant market definition used for the purpose of the filing.
8. Without prejudice to the foregoing, and for the limited purposes of assisting the Hon'ble Commission with a potential competition assessment (if required), the relevant market has been identified as the market for retail and wholesale, accessible through online and offline formats, in India.